

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4
Supplementary List

COMP.APPL/55(CH)2024
In
CP No.88/Chd/Hry/2023
(Disposed of on 21.12.2023)

IN THE MATTER OF:

Jagat Singh

... **Petitioner-Financial Creditor**

Versus

**Culture Home Developers Private
Limited**

... **Respondent-Corporate Debtor**

Under Section: . 241(l), 242(4)
Rule :11 NCLT, 2016

Order delivered on 08.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner as : Mr. Prince Mohan, Advocate
well as applicant in
CA No.55/2024

For the respondent : Mr. B.S. Kalsi, Advocate
as well as in CA
No.55/2024

ORDER

Comp. Appl/55(CH)2024

Heard the submissions made by the counsel for the counsel for the applicant. This is an application for withdrawal of the main petition bearing

Priyanka
08.04.2024

Company Petition No.88/Chd/Hry/2023 under Rule 11 of the NCLT Rules, 2016. This Tribunal is yet to examine the matter on merits (Section 241-242 petition) However, the petitioner-applicant has voluntarily withdrawn the matter before completion of hearing in all respects. The present application bearing CA No.55/2024 stands allowed.

CP No.88/Chd/Hry/2023

In view of order passed in Company Appeal No.55(CH)/2024, the Company Petition bearing *CP No.88/Chd/Hry/2023* is *dismissed as withdrawn*. The case folders and connected papers be consigned to the record room.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)